

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 156**  
**(IB)-316(PB)/2020**

**IN THE MATTER OF:**

M/s. Neo Industries ..... Petitioners/Applicant  
v.  
Nikko Auto Ltd. .... Respondents

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**  
**Order delivered on 14.02.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner ..... Mr. Dhruv Gupta, Adv.

**ORDER**

Corporate Debtor counsel is present, both the parties are hereby directed to file one page written submissions on the next date of hearing and argue the matter failing which the petition will be decided on the material available.

List the matter on 13.03.2020.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**